

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,
CIRCUIT COURT SITTING AT BILASPUR
ORIGINAL APPLICATION NO. 124/2005

Bilaspur, this the 4th day of February, 2005

Hon'ble Mr. M.P.Singh, Vice Chairman
Hon'ble Mr. Madan Mohan, Judicial Member

Smt M.Sarojini
W/o Shri M.Appa Rao,
Aged about 43 years,
Unemployed
Residing at Rly.Qr.No.17/A/3,
Bungalow Yard, Railway Colony,
Bilaspur(CG)

APPLICANT

(By Advocate - Shri B.P. Rao)

VERSUS

1. Union of India,
Through The General Manager,
South Eastern Railway,
Garden Reach, G.M. Office,
Kolkatta - 700014(WB)
2. The Sr. Divisional Electrical Engineer,
Open Line
South Eastern Railway,
Chakradharpur - 833102
3. The Additional Divisional Railway Manager,
South Eastern Railway,
Chakradharpur - 833102
4. The Sr. Divisional Personnel Officer,
South Eastern Railway,
Chakradharpur 833102
District : Singhbhum
(Jharkhand State).

RESPONDENTS

O R D E R (ORAL)

By Shri Madan Mohan, JM -

By filing this Original Application the applicant has
sought the following main reliefs :-

"8.1 to pass a direction to the respondents
to furnish the all desired documents in connection
with the Charge Sheet, Ex parte Enquiry and
Punishment Order as prayed by the Applicant vide
her Applications dated 5.12.2002, 9.4.2003,
19.11.2003, 7.5.2004 i.e. Annexure A-10 to
Annexure A-13, or to pass a speaking order thereon
at the earliest, so that she can approach the
Competent Court, Tribunal to challenge the illegal
punishment order dated 26.6.2001."



2. The learned counsel for the applicant has submitted during the course of arguments that the applicant has moved applications dated 5.12.2002, 9.4.2003, 19.11.2003 and 7.5.2004 (Annexures-A-10 to A-13) requesting the respondents to provide copies of the relevant documents but these representations have not been considered by the respondents so far and the respondents have also not furnished the copies of the relevant documents sought for by the applicant. In this view of the matter, we dispose of this OA at the admission stage itself with a direction to the ~~the applicant~~ respondents to furnish/all the relevant desired documents/asked for by her within a period of one month from the date of receipt of a copy of this order. The learned counsel for the applicant is directed to supply a copy of this order along with the copy of the O.A. to the respondents immediately.


(Madan Mohan)
Judicial Member


(M.P. Singh)
Vice Chairman

rkv.